

# THE HIGH COURT OF MANIPUR AT IMPHAL

## NOTIFICATION No. 70 the 6th July, 2020

No.HCM/COVID-2020/RG/ 10173 : In continuation of and in partial modification of earlier Notification No. 66 dated 17.06.2020 issued by the High Court of Manipur to combat the pandemic spread of Novel Corona virus (COVID -19) and in compliance of the directions passed by the Hon'ble Supreme Court of India vide Order dated 23.03.2020 in SMWC No. 3/2020: "IN RE- CONGNIZANCE FOR EXTENSION OF LIMITATION" and Order dated 06.04.2020 in SMWC No. 5/2020: "IN RE – GUIDELINES FOR COURT FUNCTIONING THROUGH VIDEO CONFERENCING DURING COVID – 19 PANDEMIC" and considering extension of the ongoing LOCKDOWN upto 31.07.2020 as declared by the Government of India on 29.06.2020; and subsequently by the Government of Manipur on 30.06.2020 extending lockdown till 15.07.2020, to support Government of Manipur endeavor to combat covid-19, considering the rise in number of positive cases, there is a need to address the covid-19 situation by taking up precautionary and preventive steps in the interest, welfare and safety of the officials and staff of the Courts, the members of the legal fraternity and litigants.

There is also a need to sanitize and fumigate the court halls, office chambers and other rooms in the High Court/District Courts complexes to ensure safety of the Advocates, officials and staff of the Registry/Courts.

The full resumption of court work will depend on the prevailing covid-19 status. However, proper methodology has to be put in place to bring the working of the courts to normalcy. Steps are being taken to procure equipments to sanitize the court records and files before being put to use. In this regard, Registry is taking up certain steps.

Since it is likely to take some time to formulate and implement the measures to achieve the above, Hon'ble the Chief Justice is pleased to issue the following directions : -

Alj  
6/7/2020

"The regular court sitting for both the High Court and District Courts/Tribunals shall remain restricted **till 10.07.2020**. However, all Courts in Manipur including the High Court will take up motion and urgent pending cases and will work from 10.30 am to 4.00 pm with lunch break from 1.15 pm to 2.00 pm during this period.

Rest of the conditions of Notification No. 66 dated 17.06.2020 shall remain the same.

This Notification shall have effect from 08.07.2020.

This arrangement is subject to review from time to time."

By order

*A. Guneshwar Sharma*  
6/7/2020

**(A. GUNESHWAR SHARMA)**  
Registrar General

Copy to:-

1. Secretary General, Supreme Court of India
2. Secretary, Department of Justice, Government of India.
3. The Advocate General, Govt. of Manipur.
4. The Registrar, Admin & Vigilance, High Court of Manipur.
5. All the learned Judicial Officers, Manipur.
6. The Secretary (Law), Government of Manipur.
7. The Govt. Advocate, Govt. of Manipur.
8. The President, High Court BAR Association.
9. The President, AMBA, Manipur.
10. The Joint Director, Manipur Judicial Academy.
11. All the Joint Registrars, High Court of Manipur.
12. The Principal Magistrates, all Juvenile Justice Boards.
13. All the Deputy Registrars, High Court of Manipur.
14. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
15. All the Asst Registrars/LRO/Court Managers, High Court of Manipur.
16. The P.S to Hon'ble Justice L.S. Jamir, High Court of Manipur.
17. The P.S to Hon'ble Justice Kh.Nobin Singh, High Court of Manipur.
18. The P.S to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
19. The P.S to Hon'ble Justice A. Bimol Singh, High Court of Manipur.
20. The P.S to Registrar General, High Court of Manipur.
21. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
22. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
23. All the Court Master, High Court of Manipur.
24. The Guard file.